

(घ) नोटिस केन्द्रीय सिविल सेवा (प्रस्थायी सेवा) नियमावली, 1965 के नियम 5 के अन्तर्गत असंतोषजनक आचरण के कारण दिये गये। इस नियम के अन्तर्गत नौकरी की समाप्ति के लिए कोई कारण बताना जरूरी नहीं है।

#### Charges for Telephone Calls

601. **Shri Jyotirmoy Basu:** Will the Minister of Communications be pleased to state:

(a) whether the charges for a single local telephone call are different in Madras, Bombay and Calcutta;

(b) if so, the actual charges and the reasons for the difference;

(c) whether there is also a difference in the annual rental and free calls permitted in these cities; and

(d) if so, the steps taken to remove this disparity?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):**

(a) No. The charges are 15 paise per call every-where.

(b) Does not arise.

(c) The quarterly rental in the local area of Madras, Bombay, Calcutta and Delhi is Rs. 75, while it is Rs. 60 in other metered exchanges. The number of free calls in the same every-where.

(d) The difference is justified by higher costs in the very large cities.

#### Representation of Minorities in Central Government Services

602. **Shri Jyotirmoy Basu:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any complaints regarding the inadequate representation of minority

communities (including Muslims from West Bengal) in Central Government Services; and

(b) if so, the steps taken to give adequate representation to such communities?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir. Representations have been received from time to time from members of various minority communities on this subject.

(b) The Constitution of India guarantees equality of opportunity for all citizens in matters relating to employment or appointment to any office under the State and also provides that no citizen shall be ineligible for or discriminated against on grounds *inter alia* of religion. Reservations in appointments or posts are only permissible in favour of any backward class of citizens, which, in the opinion of the State, is not adequately represented in the services under the State, consistently with the maintenance of efficiency of administration. These provisions of the Constitution do not permit of reservations in favour of members of minority communities as such. It is hoped that with the improvement in educational facilities and spread of education, the minority communities will gradually secure better representation in the services under the Central Government on the basis of merit.

#### Telephone Billing in Calcutta

603. **Shri Jyotirmoy Basu:** Will the Minister of Communications be pleased to state:

(a) whether the Telephone billing in Calcutta is done by accounting machines;

(b) if so, the total number of employees who have been working in the Billing Department during the last 3 years;

(c) the number of complaints received regarding the incorrect billing